

**NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-07-2024 AT
02.30 P.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. SANJIV JAIN, HON'BLE MEMBER (JUDICIAL)
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER	: IA/IBC/1492/CHE/2024
PETITION NUMBER	: CP(IB)/839/2019
NAME OF THE APPLICANT	: P Sriram (Liquidator) M/s Bharath Coal Chemicals Ltd
NAME OF THE RESPONDENT(S)	: SVL Ltd & Anr
UNDER SECTION	: Sec 60(5) of IBC, 2016 r/w Rule 11 of NCLT Rules, 2016

ORDER

Ld. Counsel Mr. V. Bathri Narayan for the Applicant / Liquidator.

This Application has been filed seeking the following reliefs:

- a) *An Order directing the 1st Respondent to contribute to the liquidation costs of the Corporate Debtor;*
- b) *An Order directing the 2nd Respondent to bear their share in the liquidation cost of the Corporate Debtor;*
- c) *Such further or other orders/reliefs as may be deemed fit and proper in the facts and circumstances of the case and thus render justice.*

Applicant is directed to serve copy of the Application on both the Respondent and file AOS.

List the Application for **appearance / reply / hearing on 08.08.2024.**

**Sd/-
VENKATARAMAN SUBRAMANIAM
Member (Technical)**

**Sd/-
SANJIV JAIN
Member (Judicial)**

phk